

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S KENWOOD MERCANTILE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kenwood Mercantile Private Limited
2.	Date of incorporation of Corporate Debtor	October 13th, 1995
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi& Haryana
4.	Corporate Identity No. / Limited Liability Identification No.of Corporate Debtor	U51900HR1995PTC052303
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No.6, 2nd Floor, Jagdamba Palace Near Gurgaon Dreamz Mall, Old Railway Road Gurgaon, Haryana – 122001.
6.	Insolvency commencement date in respect of Corporate Debtor	30th June 2022 (Order received by email on 4th July, 2022)
7.	Estimated date of closure of insolvency resolution process	27th December, 2022 (180 days from the Insolvency Commencement date i.e. 30th June, 2022).
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Name: Ashwani Kumar Registration No: IBBI/IPA-001/IP-P01015/2017-2018/11666
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 26, Todarmal Road, Near Bengali Market, New Delhi - 110001 Email Id: ashwanikumarsaxena1207@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 26, Todarmal Road, Near Bengali Market, New Delhi – 110001 Email Id: cirp.kmpl@gmail.com
11.	Last date for submission of claims	19th July, 2022 (Copy of order dated 30th June 2022 of Hon'ble NCLT, Chandigarh Bench in Company Petition No. CP (IB)No.2/Chd/Hry/2021 delivered on 04th July 2022).
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information available, there is no such class of creditors.



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: 26, Todarmal Road, Near Bengali Market, New Delhi – 110001

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **M/s Kenwood Mercantile Private Limited** on **30th June 2022**.

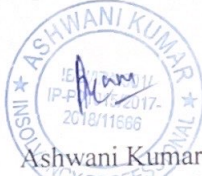
However, the Copy of order dated 30th June 2022 delivered by Hon'ble NCLT, Chandigarh Bench in Company Petition No. CP (IB)No.2/Chd/Hry/2021 was received on 04th July 2022.

The creditors of Kenwood Mercantile Private Limited are hereby called upon to submit their claims with proof on or before 19th July, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:05.07.2022
Place: Delhi


 Ashwani Kumar
 Interim Resolution Professional
 M/s Kenwood Mercantile Private Limited
 IBBI/IPA-001/IP-P01015/2017-2018/11666

LUMAX Lumax Mannoh Allied Technologies Limited **DK JAIN**
 Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex,
 Nangal Raya, New Delhi - 110046
 Tel: 011-49857832. Email: lmat@lumaxmail.com, shares@lumaxmail.com
 CIN: U35912DL2013PLC255694

GENERAL NOTICE
 Notice is hereby given pursuant to Section 201 of the Companies Act, 2013 ("Act") to the Members of the Company that the Company intends to make an application to the Central Government for its approval under Section 196, 197, 198 read with schedule V, Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 and other applicable provisions of the said Act, if any, to appoint Mr. Yasuhiro Kato (DIN: 09536938), who is a non-resident, and do not fulfill the criterion as laid down in clause (e) of part I of Schedule V of the Companies Act, 2013, as Director R&D of the Company in the capacity of Executive Director for a period of 3 (three) years with effect from May 09, 2022 on the terms and conditions and remuneration as approved by the Board of Directors in its meeting held on May 09, 2022 and also by the members of the Company in their Annual General Meeting held on June 21, 2022.

For Lumax Mannoh Allied Technologies Limited
Jaikishan Taneja
 Whole time Director
 DIN: 08941300
 Place : New Delhi
 Date : July 05, 2022

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF KENWOOD MERCANTILE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Kenwood Mercantile Private Limited
2. Date of incorporation of Corporate Debtor	October 13th, 1995
3. Authority under which Corporate Debtor is incorporated / registered	RoC - Delhi & Haryana
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51900HR1995PTCO52303
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Shop No.6, 2nd Floor, Jagdamba Palace Near Gurgaon Dreams Mall, Old Railway Road Gurgaon, Haryana - 122001.
6. Insolvency commencement date in respect of Corporate Debtor	30th June 2022 (Order received by email on 4th July, 2022)
7. Estimated date of closure of insolvency resolution process	27th December, 2022 (180 days from the Insolvency Commencement date i.e. 30th June, 2022).
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Ashwani Kumar Reg. No.: IBBI/IPA-001/IP-1015/2017-2018/11666
9. Address & email of the interim resolution professional, as registered with the board	26, Todaram Road, Near Bengali Market, New Delhi - 110001 Email: ashwanikumarsaxena1207@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	26, Todaram Road, Near Bengali Market, New Delhi - 110001 Email: cirp.kmpil@gmail.com
11. Last date for submission of claims	19th July, 2022 (Copy of order dated 30th June 2022 of Honble NCLT, Chandigarh Bench in Company Petition No. CP (IB) No.2/Chd/Hy/2021 delivered on 04th July 2022).
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the Interim Resolution Professional	Based on limited information available, there is no such class of creditors.
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://bbi.gov.in/home/downloads (b) Details of authorized representatives are available at: 26, Todaram Road, Near Bengali Market, New Delhi - 110001

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **M/s Kenwood Mercantile Private Limited** on 30th June 2022.
 However, the Copy of order dated 30th June 2022 delivered by Honble NCLT, Chandigarh Bench in Company Petition No. CP (IB) No.2/Chd/Hy/2021 was received on 04th July 2022.
 The creditors of **Kenwood Mercantile Private Limited** are hereby called upon to submit their claims with proof on or before 19th July, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.
 The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.
 Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Date: 05.07.2022 Interim Resolution Professional for M/s Kenwood Mercantile Private Limited
 Place: Delhi Reg. No.: IBBI/IPA-001/IP-1015/2017-2018/11666

DEN NETWORKS LIMITED
 Regd. Office: Unit No.116, First Floor
 CWing Bldg. No. 2 Kailas Industrial Complex L.B.S Marg Park Site Vikhrol (W),
 Mumbai-400079, Maharashtra, India
 Website: www.denetworks.com, E-mail: investorrelations@denonline.in
 Tel: + 91-22-25170178
 CIN:L29490MH2007PLC344765

NOTICE FOR THE ATTENTION OF MEMBERS OF THE COMPANY FIFTEENTH ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice calling the Fifteenth Annual General Meeting ("AGM") of the Members of the Company, scheduled to be held in compliance with all the applicable circulars issued by the Ministry of Corporate Affairs and the Securities and Exchange Board of India, through Video Conferencing ("VC") on **Wednesday, July 27, 2022 at 04:00 P.M. (IST)**, and the standalone and consolidated audited financial statements for the financial year 2021-22, along with Board's Report, Auditor's Report and other documents required to be attached thereto, have been sent on July 5, 2022, electronically, to the Members of the Company. The Notice of AGM and the aforesaid documents are available on the Company's website at www.denetworks.com and on the website of the Stock Exchanges, i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of Registrar & Transfer Agent of the Company: KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com>.
 The documents referred to in the Notice of AGM are available electronically for inspection by the Members from the date of circulation of this Notice of AGM. Members seeking to inspect such documents can send an e-mail to investorrelations@denonline.in.
Remote e-voting and e-voting during AGM:
 The Company is providing to its Members facility to exercise their right to vote on resolutions proposed to be passed at the AGM by electronic means ("e-voting"). Members may cast their votes remotely on the dates mentioned hereinbelow ("remote e-voting"). The Company has engaged the services of KFinTech as the agency to provide e-voting facility.
 Information and instructions comprising manner of voting, including voting remotely by Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail address has been provided in the Notice of AGM. The manner in which persons who become Members of the Company after dispatch of the Notice of AGM and holding shares on the Cut-off Date (mentioned hereinbelow) Members who have forgotten the User ID and Password, can obtain/generate the same has also been provided in the Notice of AGM.
The remote e-voting facility will be available during the following voting period:
 Commencement of remote e-voting 9:00 A.M. (IST) on Saturday, July 23, 2022
 End of remote e-voting 5:00 P.M. (IST) on Tuesday, July 26, 2022
 The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by KFinTech upon expiry of the aforesaid period. Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically ("Insta Poll") at the AGM.
A person, whose name is recorded in the Register of Members as on the Cut-off Date, i.e. Wednesday, July 20, 2022, only shall be entitled to avail the facility of remote e-voting or for voting through Insta Poll.
Manner of registering / updating email address:
 a) Members holding shares in physical mode and who have not registered/updated their e-mail address with the Company are requested to register/update the same with KFinTech, by clicking the link: <https://ris.kfintech.com/clientservices/mobile/mobilereg/mobilereg.aspx> and following the registration process as guided therein or by sending an e-mail request addressed to einward.ris@kfintech.com along with scanned copy of the request letter duly signed by the first shareholder, providing the e-mail address, mobile number, self-attested copy of PAN and copy of the share certificate to enable KFinTech to register their e-mail address.
 b) Members holding shares in dematerialised mode and who have not registered/updated their e-mail address with their Depository Participant, are requested to register / update their e-mail address with the relevant Depository Participant with whom they maintain their demat account.
 In case of any query pertaining to e-voting, Members may refer to the "Help" and "FAQs" sections/E-voting user manual available through a dropdown menu in the "Downloads" section of KFinTech's website for e-voting: <https://evoting.kfintech.com>.
Members are requested to note the following contact details for addressing queries/grievances, if any:
Shri Raj Kumar Kale, Asst. Vice President
KFin Technologies Limited
 (Formerly known as KFin Technologies Private Limited)
 Selenium Tower B, 6th Floor, Plot 31-32, Gachibowli, Financial District,
 Nanakramguda, Hyderabad 500 032
 Phone No: +91 40 6716 1700
 Toll-free No: 1800-309-4001 (from 9:00 a.m. to 6:00 p.m. on all working days)
 E-mail: einward.ris@kfintech.com
 Members will be able to attend the AGM through VC, through JioMeet, at <https://jiomeet.jio.com/denetworksagm/>. The information about login credentials to be used to attend to be followed for attending the AGM are explained in the Notice of AGM. Members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again at the AGM.

By order of the Board of Directors
 For DEN Networks Limited
 Sd/-
 Hema Kumari
 Date: July 5, 2022
 Place: New Delhi
 Company Secretary & Compliance Officer

AXIS BANK LTD. E-Action Sale Notice For Sale of Immovable Properties

Retail Asset Centre, AXIS BANK LTD., 1st Floor, G-4/3, B, Sector-4, Gurgaon Nagar Extension, Lucknow, UP-226010, Corporate Office: "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025 Registered Office: "Trishu", 3rd Floor Opp. Samaratheswar Temple Law Garden, Ellisbridge Ahmedabad - 380006

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor.
 1. The physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 27.07.2022, between 11.00 A.M and 12.00 Noon (Last Date for Submission of Bid is 26.07.2022 till 5:00 P.M.) for recovery of Rs. 32,37,563.00 dues as on 02.07.2022 with future interest and costs due to the secured creditor from 1. JITENDRA KHURANA S/O DEEPAK KHURANA, 2. MRS. BHANU KHURANA W/O JITENDRA KHURANA in Loan No. PHR008601478434_PHR008601965666. Please refer the appended auction schedule for necessary details:-

Sr. No.	Enforcement (If Any)	Reserve Price (in Rs.) Earmarked Money Deposit (in Rs.)	Bid Incremental Amount (Rs Ten Thousand only)	Description Of Properties	Date, Time, And Venue For Public Auction
1.	NIL	Rs. 2465838/- (RP) Rs.2465837/- (EMD) through DD/PO in favor of 'Axis bank ltd.' payable at Lucknow/Agra	Rs.10,000/- (Rs Ten Thousand only)	Property - Measuring Area - 5397.00 Sq. ft, Situated at Plot No. 14, 15 & 16, Gokul Dham Colony Kharsa No. 678, Mauza Rawal Bangar Mathura, U.P. 281001. Bounded as: East - Road, West - Land of Others, North - Land of Others, South - Road.	On 27th JULY, 2022 between 11:00 A.M and 12:00 Noon with unlimited extensions of 5 minutes each at web portal https://www.banksauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

2. The physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 27.07.2022, between 11.00 A.M and 12.00 Noon (Last Date for Submission of Bid is 26.07.2022 till 5:00 P.M.) for recovery of Rs. 16,65,076.00 dues as on 02.07.2022 with future interest and costs due to the secured creditor from 1. PRAVEEN VERMA S/O DHURUV PRAKASH, 2. MRS. INDU W/O DHURUV PRAKASH in Loan No. PHR008603731387 Please refer the appended auction schedule for necessary details:-

Sr. No.	Enforcement (If Any)	Reserve Price (in Rs.) Earmarked Money Deposit (in Rs.)	Bid Incremental Amount (Rs Ten Thousand only)	Description Of Properties	Date, Time, And Venue For Public Auction
2.	NIL	Rs. 38,28,825/- (RP) Rs. 3,82,882/- (EMD) through DD/PO in favor of 'Axis bank ltd.' payable at Lucknow/Agra	Rs.10,000/- (Rs Ten Thousand only)	Property - Covered Area - 167.22 sq. mt, situated at Plot Number C-9 Kh No. 1041, Ram Mohan Nagar, Sector C, Lohamandi Ward, Agra 282007, which is in the name of Mrs. Indu Bounded as: East: Other Land, West - Road, North - Plot Number C-10, South - Plot Number C-8	On 27th JULY, 2022 between 11:00 A.M and 12:00 Noon with unlimited extensions of 5 minutes each at web portal https://www.banksauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

3. The physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" on 27.07.2022, between 11.00 A.M and 12.00 Noon (Last Date for Submission of Bid is 26.07.2022 till 5:00 P.M.) for recovery of Rs. 23,90,155.00 dues as on 02.07.2022 with future interest and costs due to the secured creditor from 1. SHIV SHANKAR GAUTAM S/O RAMESH CHAND GAUTAM and 2. VIMLA GAUTAM W/O SHIV SHANKAR GAUTAM in Loan No. PHR008601951301. Please refer the appended auction schedule for necessary details:-

Sr. No.	Enforcement (If Any)	Reserve Price (in Rs.) Earmarked Money Deposit (in Rs.)	Bid Incremental Amount (Rs Ten Thousand only)	Description Of Properties	Date, Time, And Venue For Public Auction
3.	NIL	Rs. 1091880/- (RP) Rs.10,918/- (EMD) through DD/PO in favor of 'Axis bank ltd.' payable at Lucknow/Agra	Rs.10,000/- (Rs Ten Thousand only)	Property - measuring area - 166.70 sq. mt, situated at Plot No. 99, South Part Radhika Enclave Colony Kharsa No. 136 Mathura, Mathura 281004 U.P. Bounded as: East - Mathura Goverdhan Road, West - Part of Plot No. 96 & 95, North - North side of plot No. 99, South - Plot No. 98	On 27th JULY, 2022 between 11:00 A.M and 12:00 Noon with unlimited extensions of 5 minutes each at web portal https://www.banksauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. <https://www.axisbank.com/auction-retail> and the Bank's approved service provider M/S C1 India Private Limited at their web portal <https://www.banksauctions.com>, may also contact Mr. Mithalesh Kumar - +91-7080804466 The auction will be conducted online through the Bank's approved service provider M/S.C1 India Private Limited at their web portal <https://www.banksauctions.com>. For any other assistance, the intending bidders may contact Mr. Ravi, Mobile No. (9838221188) of the Bank during office hours from 9:30 a.m. to 5:30 p.m. This Notice will be considered as 15 Days' Notice to the Borrowers under Rule 8(6) of the Security Interest (Enforcement) rule, 2002.
 Date: 06.07.2022 Authorized Officer, Axis Bank Ltd.

Biocon
 Biocon Limited
 CIN : L24234KA1978PLC003417
 Regd. Office: 20th KM, Hosur Road, Electronic City, Bengaluru - 560100, Karnataka, India
 Tel: 91 80 2808 2038, Fax: 91 80 2852 3423. Email: co.secretary@biocon.com; website: www.biocon.com.

NOTICE OF THE 44th ANNUAL GENERAL MEETING, REMOTE E-VOTING FACILITY AND CUT OFF DATE

NOTICE is hereby given that the 44th Annual General Meeting ("AGM") of Biocon Limited ("the Company") will be held on Thursday, July 28, 2022 at 3:30 PM (IST) through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM"), in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules framed thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations, 2015") and General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 05, 2020 and Circular No. 2/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs (hereinafter referred to as "MCA Circulars"), to transact the business as set forth in the 44th AGM Notice.

In compliance with MCA Circulars and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 read with Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, the Company has sent the Notice of the 44th AGM along with Annual Report for the FY 2021-22 on Tuesday, July 05, 2022 electronically to all members whose email addresses are registered with the Company/Depositories as on Friday, July 01, 2022. Members may note that the Notice of AGM along with the Annual Report, instructions for remote e-voting and participation in the AGM through VC/OAVM are also made available on the website of the Company at www.biocon.com, website of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of the Registrar and Share Transfer Agents (RTA) i.e. KFin Technologies Limited (KFinTech) i.e. <https://evoting.kfintech.com/>. The dispatch of Notice of the AGM along with Annual Report through emails has been completed on Tuesday, July 05, 2022.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Secretarial Standard on General Meeting ("SS-2") issued by the Institute of Company Secretaries of India (ICSI), as amended from time to time, the Company is pleased to provide remote e-voting facility to all its members to cast their vote electronically on all resolutions as set forth in the Notice of the AGM through the electronic voting system of KFinTech from a place other than the venue of the AGM ("remote e-voting").

Further, pursuant to SEBI Circular No. SEBI/HO/CFD/ CMD/CIR/P/2020/242 dated 9th December, 2020 on "e-Voting facility provided by Listed Entities", e-voting process has been enabled for all the individual demat account holders, by way of single login credential, through their demat accounts/websites of Depositories/ Depository Participants in order to increase the efficiency of the voting process. Members are advised to update their mobile number and email ID with their Depositories in order to access e-voting facility. The procedure to login and access remote e-voting, as devised by the Depositories is given in the AGM Notice.

Individual shareholders holding shares in physical form and non-individual shareholders will be able to participate in remote e-voting at www.evoting.kfintech.com. All the members are informed that:

- The cut-off date for determining the eligibility of members to vote by electronic means or at the AGM is Thursday, July 21, 2022;
- The remote e-voting period will commence on Saturday, July 23, 2022 at 9:00 A.M. (IST) and will end on Wednesday, July 27, 2022 at 5:00 P.M. (IST) (both days inclusive);
- E-voting shall not be allowed beyond 5:00 P.M. (IST) on Wednesday, July 27, 2022. The remote e-voting module will be disabled by KFinTech beyond 5:00 P.M. (IST) on Wednesday, July 27, 2022 and once the vote on the resolution is cast by a member, he/she shall not be allowed to change it subsequently;
- The facility of e-voting through Insta-poll will also be made available during AGM for members present at the meeting through VC/OAVM who have not cast their vote through remote e-Voting;
- Information and instructions including details of User ID and Password relating to e-voting have been sent to the members through e-mail. The same login credentials should be used for attending the AGM through VC/OAVM;
- The Company has appointed Mr. V Sreedharan, Practising Company Secretary and in his absence Mr. Pradeep B Kulkarni or Ms. Devika Sathyanarayana, Practising Company Secretaries, Partners, M/s. V Sreedharan and Associates, Company Secretaries, Bengaluru as the Scrutinizer to scrutinize the remote e-voting process and Insta-poll at the AGM in a fair and transparent manner;
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again;
- Persons whose names are recorded in the register of members/beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to vote using the remote e-voting facility or at the AGM through Insta-poll;
- Any person who acquires shares of the Company and becomes a member of the Company after the dispatch of the Notice of the AGM and holds shares as on the cut-off date, i.e. Thursday, July 21, 2022, may obtain the login ID and password by sending a request at einward.ris@kfintech.com and / or follow the instructions as specified in the AGM Notice. However, if a person is already registered with KFin Technologies Limited, then the existing user ID and password can be used for e-voting.

In case of queries related to e-voting, members may refer the Frequently Asked Questions (FAQs) and E-voting user manual available at the "Download" section of <https://evoting.kfintech.com> (KFinTech Website) or may contact to Mr. Suresh Babu, Manager, KFin Technologies Limited (Unit: Biocon Limited), Selenium Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032 or email at einward.ris@kfintech.com or evoting@kfintech.com or call at 040-6716 2222 or toll free No. -1800-309-4001.
 For Biocon Limited
 Sd/-
 Mayank Verma
 Company Secretary
 Date: Bengaluru
 Date: July 05, 2022

CAN FIN HOMES LTD.
 SDO 87, 1ST FLOOR SEC 47 D, CHANDIGARH, 160047
 EMAIL ID: CHANDIGARH@CANFINHOMES.COM, Mob: 7625079132
 TELEPHONE NO 0172-2632925, CIN: L8510KA1987PLC006899

POSSESSION NOTICE (Rule 8(1)) (For Immovable Property)

The undersigned being the Authorised Officer of Can Fin Homes Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 02/05/2022 calling upon the borrower's Mr. Jaswant Pal, s/o. Ram Dev Pal and Mrs. Pooja, w/o. Jaswant Pal, to repay the amount mentioned in the Notice being Rs.17,85,460.00 with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.
 The borrower's having failed to repay the amount, Notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 5th day of July of the year 2022.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.
 The borrower's in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Can Fin Homes Limited for an amount of Rs.17,85,460.00 and interest thereon.

Description of Immovable Property
 Plot No.45-B, measuring 105 sq.yards comprised in katha no.472/482, Kharsa No.14/16/2(4-8),17/2(2-8), 25(1-15), 15/11/2(0-0) Kitte 4, 8 Kanal 11 marla its 105/5130 share i.e. 3.5 marla, Aman City, Block-B, Tehsil Kharar, Dist S.A.S Nagar, Mohali Punjab - 140301. Boundaries: NORTH - OPEN LOT. SOUTH - ROAD. EAST: ROAD WEST: PLOT NO.44-B
 Date: 05.07.2022
 Place: Chandigarh Authorized Officer, Can Fin Homes Ltd.

भारतीय रिज़र्व बैंक
 RESERVE BANK OF INDIA
 www.rbi.org.in
 Azadi Ka Amrit Mahotsav

Auction of Government of India Dated Securities for ₹33,000 crore on July 08, 2022

The Government of India (GoI) has announced the sale (re-issue) of four dated securities:

Sr. No.	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors* (in ₹Crore)
1	6.69% GS 2024	4,000	200
2	7.10% GS 2029	7,000	350
3	6.54% GS 2032	13,000	650
4	6.95% GS 2061	9,000	450

GoI will have the option to retain additional subscription up to ₹2,000 crore against each security mentioned above. The sale will be subject to the terms and conditions spelt out in this notification (called "Specific Notification"). The stocks will be sold through Reserve Bank of India, Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F.No.4(2)-W&M/2018, dated March 27, 2018.

The auction will be conducted using **uniform price method** for 6.69% GS 2024, 7.10% GS 2029 and 6.54% GS 2032 and **multiple price method** for 6.95% GS 2061. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on **July 08, 2022 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **July 11, 2022 (Monday)**.

For further details, please see RBI press release dated **July 04, 2022** on the RBI website - (www.rbi.org.in).

Attention Retail Investors* (*PFs, Trusts, RRBs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)
 Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (<https://rbiretaildirect.org.in>). For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website (www.rbi.org.in) or FIMMDA website (www.fimmda.org).
Government Stock offers safety, liquidity and attractive returns for long duration.
 Don't get cheated by E-mails/SMSs/Calls promising you money

IndusInd Bank
 FRR Dept, 11th Floor, Tower 1, One Indrabulls Centre, 841, Senapati Bapat Marg, Elnphinstone Road, Mumbai 400013

PUBLIC NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s. 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from IndusInd Bank Limited (IBL), their loan accounts have been classified as Non-Performing Assets on 01-Mar-2021 in the books of the Bank as per RBI guidelines thereto. Thereafter, Bank has issued Demand notice on 14-Mar-2022 and Corrigendum 09-May-2022 under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount of Rs. 61,20,224/- (Rupees Sixty One Lacs Twenty Thousand Two Hundred and Twenty Four Only) together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the borrower has refused to accept the said demand notices and therefore the service is being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Sr. No.	Name and address of borrowers
1.	Mrs. Chanchal Jain (Borrower) 123/34, Vishwa Karma Nagar, Kath Mandi, Rohtak, Haryana-124001
2-5	Mr. Padam K Jain (Guarantor) Kath Mandi, Vishwa Karma Nagar, Rohtak, Haryana-124001 Mr. Pulkit Gupta (Guarantor) Mrs. Deepali Gupta (Guarantor & Mortgagor) Mr. Raj Kumar (Guarantor) All residing at House No. 500/1, Rajendra Colony, Near Trade Union, Model Town road, Rohtak-124001, Haryana

Description of secured asset: COLLATERAL:
 Residential plot no 205-L Area 250 Sq. Yards, situated at Model Town, Dist- Rohtak, Haryana-124001. East-205 L part, Owner Dull Chand, West-206 R, North-202 R, South- Road of Model Town, Rohtak

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount Rs.61,20,224/- (Rupees Sixty One Lacs Twenty Thousand Two Hundred and Twenty Four Only) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

